

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2082
ANSWERED ON:27.08.2007
REHABILITATION OF CHILD LABOURERS
Murmu Shri Hemlal

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Delhi High Court has expressed its dissatisfaction over the efforts made for rehabilitation of child labourers as reported in Dainik Jagran dated July 30, 2007;
- (b) if so, the corrective steps taken by the Government for proper implementation of rehabilitation programme; and
- (c) the funds allocated, released and utilised for the rehabilitation of child labourers during each of the last three years and thereafter, State-wise?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES)

- (a): No, Sir. The Hon'ble High Court has not expressed any dissatisfaction with reference to rehabilitation of child labour as stated to be reported in Dainik Jagran dated July 30, 2007. However, the Hon'ble High Court directed the State Governments to finalize the guidelines for rehabilitation of migrant child labour in their respective home states.
- (b): Government is implementing the National Child Labour Project (NCLP) Scheme in 250 districts of 20 States of the country for the rehabilitation of the children withdrawn from work. Under the scheme, such children are put into special schools where they are provided with accelerated bridging education, vocational training, mid-day meals, Stipend and Health Care facilities etc., before they are mainstreamed to regular education system. The implementation of the scheme is regularly monitored through the periodical reports submitted by the Project districts, field visits by State and Central Government officials. For the migrant child labour, regular interactions are being held between the feeder and recipient states for the proper rehabilitation of these children and providing support to their families so that they are not forced to send their children to work.
- (c): State-wise details of funds released for the rehabilitation of child labour during each of last three years are at Annexure. The funds released under NCLP Scheme for rehabilitation of child labour are utilized by them under various components of the Scheme.